

1	2	3	4
156.	175	M/s. Lakshmi Ayurveda Nilyam H.No.17-1-10, M.G.Road, Beside Puditall Ammavari Temple, Vizianagarm - 535002.	31-03-2015
157.	176	M/s. Sri Lakshmi Ayurveda Nilyam D.No.5-86/2, Near Jagannadha Swami Temple, Parvati Puram, Vizianagar - Distt.	31-03-2015
158.	210	M/s. Venkateswara Ayurveda Nilyam D.No.5-85, Dungidi Street, Rayagoda Road Junction, Parvati Puram, Vizianagaram - Distt.	31-03-2015
159.	316	M/s. Venkateswara Ayur Nilyam D.No.32-113, Main Road, Bobbili, Vizanagaram - 535573.	31-03-2015
160.	322	M/s. Lakshmi Ayurvedic & General Stores H.No.34-64/1, Main Road, Bobbili, Vizianagaram.	31-03-2015
161.	548	M/s. Sree Sambasiva Ayurvedic Center D.No:-25-8-220, Kurpam Market, Main Road, Vizag - 530001.	31-03-2015

National AYUSH Mission

3314. SHRI GARIKAPATI MOHAN RAO: Will the Minister of AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMEOPATHY (AYUSH) be pleased to state:

(a) whether it is a fact that Government has notified national AYUSH Mission as a Centrally Sponsored Scheme;

(b) if so, the details thereof; and

(c) the details of action plan prepared to implement the mission?

THE MINISTER OF STATE OF THE MINISTRY OF AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) (SHRI SHRIPAD YESSO NAIK): (a) Yes, Government of India has approved and notified National AYUSH Mission (NAM) as a Centrally Sponsored Scheme on 29.09.2014.

(b) and (c) The details of National AYUSH Mission and action plan prepared to implement the mission are given in the Statement.

Statement

The Gazette of India**EXTRAORDINARY****Part II- Section 3- Sub-section (ii)****PUBLISHED BY AUTHORITY****No. 2000****New Delhi, Monday, September 29, 2014/Asvina 7, 1936****MINISTRY OF HEALTH AND FAMILY WELFARE****(Department of AYUSH)****RESOLUTION**

New Delhi, the 29th September, 2014

S.O.2535(E). - The Government has launched the National AYUSH Mission with the objectives of providing cost effective AYUSH Services, with a universal access through upgrading AYUSH Hospitals and Dispensaries, co-location of AYUSH facilities at Primary Health Centres (PHCs), Community Health Centres (CHCs) and District Hospitals (DHs), strengthening institutional capacity at the state level through upgrading AYUSH educational institutions, State Govt. ASU&H Pharmacies, Drug Testing Laboratories and ASU&H enforcement mechanism, supporting cultivation of medicinal plants by adopting Good Agricultural Practices (GAPs) so as to provide sustained supply of quality raw materials and support certification mechanism for quality standards, Good Agricultural/Collection/Storage Practices and supporting setting up of clusters through convergence of cultivation, warehousing, value addition and marketing and development of infrastructure for entrepreneurs.

2. The National AYUSH Mission encompasses core/essential activities on AYUSH Hospitals and Dispensaries services, development of AYUSH Educational Institutions covering under Graduate and Post Graduate educational institutes, ASU&H drugs quality control covering State Government ASU&H Pharmacies, State Drugs Testing Laboratories, drugs control framework and promotion of Medicinal Plants. The mission also has provision for 20% of financial resources for flexible components to be proposed by the State/UT Governments.

3. The resource allocation to the States/UTs is proposed on the basis of population, backwardness and performance of the State/UT. This will ensure a predictable and balanced allocation to the States taking into account equity, performance and backwardness.

4. At the Centre, Department of AYUSH would be responsible as the nodal Department for implementing National AYUSH Mission. The Mission will be steered by a National AYUSH Mission (NAM) Directorate. Chaired by Secretary, Department of AYUSH.

5. An Appraisal Committee Chaired by Joint Secretary in-charge of NAM will scrutinize the State Annual Action Plan (SAAP) before placing it before the National Mission for approval. Appraisal Committee shall consist of technical experts from various disciplines, concerned Director/Deputy Secretary of NAM as well as in-charges of various components of the Mission.

6. At the State level, the Mission will be governed and executed by a State AYUSH Society. The Governing Body shall be chaired by the Chief Secretary and Principal Secretary/Secretary i/c of AYUSH/ Health & F.W. of the concerned State will be the convenor. The Governing Body of the State AYUSH society will finalize the State Annual Action Plan (SAAP) after recommendations by the Executive Body. The Executive Body will be chaired by Principal Secretary/Secretary in charge of AYUSH/ Health & F.W. and Commissioner (AYUSH)/Director General (AYUSH)/Director Ayurveda, Unani, Homoeopathy, Siddha will be the member secretary of the Executive Body. The State AYUSH Mission will be supported by the State Mission Directorate, NRHM, State Medicinal Plant Board, Horticulture Department, State AYUSH Drug Licensing Authority, State AYUSH Medical Education Directorates, etc. so that all aspects of programme implementation including technical assessment of requirements, manpower provisioning, capacity building, drug procurement, monitoring and evaluation, etc. can be successfully met.

7. The Mission Directorate of National AYUSH Mission has been vested with adequate administrative and financial powers to enable it to achieve the objectives of the Mission.

[F. No. R. 14011/02/2014-H&D Cell]

Nilanjan Sanyal, Secy.

NATIONAL AYUSH MISSION (NAM)

1. Introduction:

Department of AYUSH, Ministry of Health and Family Welfare, Government of India has launched National AYUSH Mission (NAM) during Twelfth Plan for implementing through States/UTs. The basic objective of NAM is to promote

AYUSH medical systems through cost effective AYUSH services, strengthening of educational systems, facilitate the enforcement of quality control of Ayurveda, Siddha and Unani & Homoeopathy (ASU&H) drugs and sustainable availability of ASU&H raw-materials. It envisages flexibility of implementation of the programmes which will lead to substantial participation of the State Governments/UT. The NAM contemplates establishment of a National Mission as well as corresponding Missions in the State level. NAM is likely to improve significantly the Department's outreach in terms of planning, supervision and monitoring of the schemes.

2. **Vision:**

- a. To provide cost effective and equitable AYUSH health care throughout the country by improving access to the services.
- b. To revitalize and strengthen the AYUSH systems making them as prominent medical streams in addressing the health care of the society.
- c. To improve educational institutions capable of imparting quality AYUSH AYUSH education.
- d. To promote the adoption of Quality standards of AYUSH drugs and making available the sustained supply of AYUSH raw-materials.

3. **Objectives:**

- a. To provide cost effective AYUSH Services, with a universal access through upgrading AYUSH Hospitals and Dispensaries, co-location of AYUSH facilities at Primary Health Centres (PHCs), Community Health Centres (CHCs) and District Hospitals (DHs).
- b. To strengthen institutional capacity at the State level through upgrading AYUSH educational institutions, State Govt. ASU&H Pharmacies, Drug Testing Laboratories and ASU&H enforcement mechanism.
- c. Support cultivation of medicinal plants by adopting Good Agricultural Practices (GAPs) so as to provide sustained supply of quality raw-materials and support certification mechanism for quality standards, Good Agricultural/Collection/Storage Practices.
- d. Support setting up of clusters through convergence of cultivation, warehousing, value addition and marketing and development of infrastructure for entrepreneurs.

4. **Components of the Mission:**

4.1 Mandatory Components:

- a. AYUSH Services
- b. AYUSH Educational Institutions
- c. Quality Control of ASU & H Drugs
- d. Medicinal Plants

4.2 Flexible Components:

4.2.1 Out of the total State envelop available, 20% funds will be earmarked for flexible funds which can be spent on any of the items given below with the stipulation that not more than 5% of the envelop is spent on any of the components:

- a. AYUSH Wellness Centres including Yoga & Naturopathy
- b. Tele-medicine
- c. Sports Medicine through AYUSH
- d. Innovations in AYUSH including Public Private Partnership
- e. Interest subsidy component for Private AYUSH educational Institutions
- f. Reimbursement of Testing charges
- g. IEC activities
- h. Research & Development in areas related to Medicinal Plants
- i. Voluntary certification scheme: Project based.
- j. Market Promotion, Market intelligence & buy back interventions
- k. Crop Insurance for Medicinal Plants

4.2.2 The financial assistance from Government of India shall be supplementary in the form of contractual engagements, infrastructure development, Capacity Building and supply of medicines to be provided from Department of AYUSH. This will ensure better implementation of the programme through effective co-ordination and monitoring. States shall ensure to make available all the regular manpower posts filled in the existing facilities. The procurement of medicines will be made by the States/UTs as per the existing guidelines of the scheme.

5. Institutional Mechanism:**5.1 National Level:**

5.1.1 Mission Directorate:

The Mission at National level will be governed by a National AYUSH Mission Directorate, constituted with following members.

Sl. No.	Designation	Status
1.	Secretary (AYUSH)	Chairperson
2.	AS & FA or his nominee	Member
3.	AS. & M.D., NRHM, Department of Health	Member
4.	CEO, NMPB	Member
5.	Mission Director, Horticulture	Member
6.	J.S. dealing with ASU&H drugs/Institutions	Member
7.	Drug Controller General of ASU& H Drugs / Sr. Technical officer dealing DCC	Member
8.	Advisers of Ayurveda, Homoeopathy, Unani, Siddha	Member
9.	Joint Secretary in-charge of CSS-(will be <i>ex-officio</i> Mission Director of NAM)	Member Secretary

5.1.2 Any other expert may be co-opted as deemed necessary with the approval of Chairperson. This committee shall be responsible for approving State Annual Action Plan (SAAP) based on recommendation of the appraisal committee.

5.1.3 Appraisal Committee:

The Mission at National level will be facilitated by a National AYUSH Mission Appraisal Committee, constituted with following members.

Sl. No.	Designation	Status
1.	Joint Secretary i/c of NAM	Chairperson
2.	J.S. dealing with ASU&H drugs/Institutions	Member
3.	CEO/Dy. CEO, NMPB	Member
4.	Mission Director, Horticulture or his representative	Member
5.	Representative from NRHM, Deptt. of Health	Member
6.	Representative of IFD	Member
7.	Additional Drug Controller General of ASU&H Drugs / Sr. Technical officer dealing DCC	Member

Sl. No.	Designation	Status
8.	Advisers/Joint Advisers/Dy. Advisers of Ayurveda, Homoeopathy, Unani, Siddha, and Medicinal Plants	Member
9.	Director/Dy. Secretary i/c of NAM	Member Secretary

5.1.4 Any other expert may be co-opted as deemed necessary with the approval of Chairperson. This committee shall be responsible for appraising the State Annual Action Plan (SAAP) and submit to the governing body for approval.

5.2 State Level:

The Mission at State level will be governed and executed by a State AYUSH Mission Society, constituted with following members.

5.2.1 Composition of Governing Body:

Sl. No.	Designation	Status
1.	Chief Secretary	Chairperson
2.	Principal Secretary/Secretary i/c of AYUSH/ (Health & F.W.)	Member Secretary
3.	Principal Secretary/Secretary (AYUSH Medical Education)	Member
4.	Principal Secretary (Finance)	Member
5.	Principal Secretary (Planning)	Member
6.	Principal Secretary Forests & Horticulture dealing with Medicinal Plants	Member
7.	Mission Director, NRHM	Member
8.	Commissioner (AYUSH)/Director General (AYUSH)/ Director Ayurveda, Unani, Homoeopathy, Siddha	Member
9.	Nodal Officer, State Medicinal Plants Board	Member
10.	State ASU&H Drug Licensing Authority	Member

5.2.2 Any other expert may be co-opted as deemed necessary with the approval of Chairperson.

5.2.3 Ordinary Business: Providing AYUSH System overview, review of AYUSH policy and programme implementations, inter-sectoral co-ordination, advocacy measures required to promote AYUSH visibility and approval of State Annual Action Plan (SAAP).

5.2.4 Composition of Executive Body:

Sl. No.	Designation	Status
1.	Principal Secretary/Secretary i/c of AYUSH/ (Health & F.W.)	Chairperson
2.	Principal Secretary/Secretary (AYUSH Medical Education)	Vice-Chairperson
3.	Commissioner (AYUSH) /Director General (AYUSH)/ Director-Ayurveda, Unani, Homoeopathy, Siddha	Member Secretary
4.	Mission Director, NRHM	Member
5.	Representative of State Finance/Planning Department	Member
6.	Representatives of Forest & Horticulture Department	Member
7.	Nodal Officer, State Medicinal Plants Board	Member
8.	ASU&H State Licensing Authority	Member
9.	Senior Technical officers dealing with Ayurveda, Homoeopathy, Unani, Siddha, Yoga and Naturopathy and Medicinal Plants	Member
10.	State AYUSH Programme Manager	Member

5.2.5 Any other expert may be co-opted as deemed necessary with the approval of Chairperson.

5.2.6 **Ordinary Business:**

Review of detailed expenditure and implementation of Mission, Preparation of State Annual Action Plan and submit for approval for Governing body, Execution of the approved State Annual Action Plan including release of funds as per annual action plan, follow up action on decision of the Governing body, Monitoring and evaluation and Maintain accounts of the society, and administration of the society.

6. Supporting Facilities under Mission:

- 6.1 In order to strengthen the AYUSH infrastructure both at the Central and State levels, financial assistance for setting up of the Programme Management Units (PMU's) will be provided. The PMU will consist of management and technical professionals both at Central and State level and will be essentially on contract or through service provider.
- 6.2 The PMU staff will be engaged from the open market on contractual basis or outsourcing and the expenditure on their salary will be met out of admissible administrative and managerial cost for the mission period. This PMU will

provide the technical support to the implementation of National AYUSH Mission in the State through its pool of skilled professionals like MBA, CA, Accounts and technical Specialist etc. All appointments would be contractual and Central Government's liability will be limited only to the extent of Central share admissible for administrative and management costs on salary head for the mission period.

- 6.3 In addition to the Manpower cost for PMU, the States/UTs can avail the financial assistance for such administrative costs like office expenditure, travelling expenditure, contingency, Annual Maintenance Cost (AMC) of infrastructure including equipments, computer, software for HMIS, Training and Capacity Building for concerned personnel under each component, audit, monitoring & evaluation, project preparation consultancy and additional manpower for AYUSH Hospitals and Dispensaries. A total 4% of the net funds available for the State is earmarked for State/UTs administrative costs under the Mission.

7. Resource Allocation Framework:

- 7.1 For AYUSH Services, Educational Institutions and Quality Control of ASU&H Drugs:-

For special Category States (NE States and three hilly States of Himachal Pradesh, Uttarakhand, Jammu and Kashmir) Grant-in-aid component will be 90% from Govt. of India and remaining 10% is proposed to be the State contribution towards all components under the scheme. For other States/UTs the sharing pattern will be 75%: 25%.

- 7.2 **For Medicinal Plants:** This component will be financed 100% by Central Government in North Eastern State and hilly State of Himachal Pradesh, Uttarakhand and Jammu & Kashmir where as in other states it will be shared in the ratio of 90:10 between Centre and States.

- 7.3 The Resource Pool to the States from the Government of India under the Mission shall be determined on the basis of following:

- i. Population with 70% weightage and 2 as multiplying factor for EAG States, island UTs and Hilly States.
- ii. Backwardness determined on the basis of proxy indicator of per capita income will have 15% weightage and
- iii. Performance to be determined on inverse proportion of percentage of UCs due and pending as on 31st March of previous financial year will have 15% weightage.

- 7.4 Components of National AYUSH Mission will have certain core activities that are essential and other activities that are optional. For core/essential items 80% of the

Resource pool allocated to the States can be used. For optional items, the remaining 20% of Resource pool allocated to the States can be used in a flexible manner, with the restriction that this 20% of Resource Pool can be spent on any of the items allowed with constraints that not more than 5% of the envelop is spent on any of the components:

7.5 The amount of release against the Central share will be as follows:-

Entitled Central Share - (Unspent balance of the Grant-in - Aid released in previous years + interest accrued).

8. **Utilization Certificates:**

In respect of non-recurring grants, a certificate of actual utilization of the grants received for the purpose for which it was sanctioned in Form GFR 19-A should be submitted in order to sanction of further grant-in-aid. In respect of recurring grants, release of grant-in aid in subsequent years will be done only after Utilization Certificate on provisional basis in respect of grants of the preceding financial year is submitted. Release of Grants-in-aid in excess of 75% of the total amount sanctioned of the subsequent financial year shall be done only after the Utilization Certificate and the annual audited statement relating to the Grants-in-aid released in the preceding year is submitted.

9. **Flow of funds:**

Grant-in-aid will be transferred through treasury route with effect from FY. 2014-15 onwards to State Governments which in turn will transfer the funds to the State AYUSH Society along with State Share However, during current F.Y. 2013-14, Grant-in Aid shall be transferred as per existing pattern.

10. **Action Plan:**

1. Indication of tentative State allocation by Department of AYUSH, Government of India - 31st, December
2. Budget Provision by the State Government alongwith matching State Share - 31st March
3. Preparation of State Annual Action Plan by Executive Committee of the State AYUSH Society - 30th April
4. The receipt of State Annual Action Plan in the Department of AYUSH, Government of India - 1st week of May

11. **Monitoring and Evaluation:**

- 11.1 Dedicated MIS Monitoring and Evaluation Cell would be established at Centre/ State level. It is therefore, proposed to have a Health Management Information

System (HMIS) Cell at National level with three HMIS Managers and one HMIS Manager at State level.

11.2 The concurrent evaluation of the AYUSH Mission shall be carried out to know the implementation progress and bottlenecks and scope for improvement. Third party evaluation will also carried out after two years of Mission implementation.

12. Expected Outcome:

- a. Improvement in AYUSH education through enhanced number of AYUSH Educational Institutions upgraded.
- b. Better access to AYUSH services through increased number of AYUSH Hospital and Dispensaries coverage, availability of drugs and manpower.
- c. Sustained availability of quality raw-materials for AYUSH Systems of Medicine.
- d. Improved availability of quality ASU&H drugs through increase in the number of quality Pharmacies and Drug Laboratories and enforcement mechanism of ASU&H drugs.

Legislation for regulation of Naturopathy

3315. SHRI GARIKAPATI MOHAN RAO: Will the Minister of AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) be pleased to state:

(a) whether it is a fact that the Ministry has asked the State Governments to enact comprehensive legislation for regulation of Naturopathy concerning registration of practitioners, medical education etc.;

(b) if so, the details thereof; and

(c) whether any feedback has been received from the States in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) (SHRI SHRIPAD YESSO NAIK): (a) and (b) Yes. Ministry has asked State Governments in 2006 to enact comprehensive legislation for the regulation of Naturopathy covering registration of practitioners, medical education etc. Further, it was recommended that in the meantime a system be set up for the registration of practitioners and the accreditation of institutes on the basis of guidelines formulated and issued by the Government of India.

(c) Some States have taken action to implement the guidelines as per details are given in the Statement.